GOVERNMENT OF INDIA PLANNING LOK SABHA

UNSTARRED QUESTION NO:748 ANSWERED ON:27.02.2015 SCSP AND TSP Lokhande Shri Sadashiv Kisan;Patil Shri A.T. (Nana);Rathwa Shri Ramsinh Patalyabhai

Will the Minister of PLANNING be pleased to state:

(a) whether the Government allocates adequate funds under the Scheduled Castes Sub Plan (SCSP) and Tribal Sub-Plan (TSP) in proportion to the population of the Scheduled Castes and Scheduled Tribes in the country;

(b) if so, the details thereof along with funds sanctioned/utilized during each of the last three years and current year, State/UT-wise;

(c) whether the Government received any suggestions or requests from public representatives or social organization to ensure the proper utilization of funds, if so, the details thereof;

(d) whether instances of alleged irregularities and violation of guidelines in implementation of SCSP/TSP by States/UTs including diversion of funds have been reported and if so, the details thereof; and

(e) the number of complaints received in this regard during the said period, State/UT-wise and the corrective measures taken by the Government thereon along with the mechanism put in place to monitor optimum utilization of funds under SCSP/TSP?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING ANDMINISTER OF STATE FOR DEFENCE (RAO INDERJIT SINGH)

(a) Allocation of plan funds under Scheduled Castes Sub-Plan and Tribal Sub-Plan by Central Ministries/Departments and States/UTs are guided by the guidelines issued by the Government from time to time, which requires the respective Government to allocate funds for SCSP and TSP in proportion to the population of SCs and STs, respectively.

(b) The details of the funds under SCSP and TSP during last three years and current year for Central Ministries / Department are available in the Statement 21 and 21-A of Expenditure Budget Volume-I. Details for States/UTs are placed at Annexure I & II for SCSP and TSP, respectively.

(c) Suggestions and requests are received from time to time from various quarters on different aspects of implementation of SCSP and TSP, which are duly considered and referred to the concerned implementing agencies for appropriate action.

(d)&(e) Though no specific complaints were received during the said period, it has been observed in few cases that funds were not being allocated for SCSP and TSP by few of the States in-proportion to population share of SCs & STs and also non utilization of funds so earmarked in full. In such instances, States have been advised from time to time to strictly follow the guidelines for implementation of SCSP & TSP. The revised State specific guidelines on implementation of SCSP and TSP were also issued on 18th June, 2014, to ensure proper implementation of SCSP and TSP by States and UTs.